

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 365/TT/2018

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 in respect of Asset-1: Extension of 220 kV Navsari (GIS) Sub-station: 2 nos. line bays and Asset-2: Extension of 400 kV Vadodara (GIS) Sub-station: 3 nos. of bays (2 nos. line bays and 1 no. bus reactor bay) including 1x125 MVAR, 400 kV Bus reactor under “Transmission System associated with DGEN (1200 MW) of Torrent Power Limited in Western Region”.
- Date of Hearing** : 16.6.2020
- Coram** : Shri P.K. Pujari, Chairperson
Shri. I.S. Jha, Member
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Ltd. (MPPMCL) and 12 Ors.
- Parties Present.** : Ms. Suparna Srivastava, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri B. Dash, PGCIL
Shri V. Srinivas, PGCIL
Shri Pankaj Sharma, PGCIL

Record of Proceedings

The matter was heard through video conferencing.

2. Learned counsel of the Petitioner submitted that the instant petition is filed for determination of transmission tariff for two assets under “Transmission System associated with DGEN (1200 MW) of Torrent Power Ltd” in Western Region. She submitted that as per Investment Approval dated 22.7.2016, the transmission scheme was scheduled to be put into commercial operation by May, 2018, matching with the execution schedule of TEL (DGEN) TPS–Vadodara 400 kV D/C line and Navsari (POWERGRID)-Bhestan (GETCO) 220 kV D/C line implemented through TBCB route. Asset-1 was put into commercial operation on 20.5.2018 and Asset-2 on 27.8.2018. Thus, there is time over-run in case of Asset-2.



3. Learned counsel for the Petitioner submitted that the instant transmission assets have not been put to use because the transmission lines to be constructed under TBCB route have been abandoned and the licence of the licensee has been cancelled. She submitted that pursuant to the directions of the Commission in earlier ROPs, the issue of use of the instant assets was discussed with Torrent Power Limited (TPL) and it was decided to delink the Asset-1 from the instant transmission scheme and to utilise the same under the new ISTS scheme i.e Navsari-Bhastan 220 kV D/C line, implemented by PGCIL, and it is anticipated to be put to use by early 2021. She submitted that since the assets were not put to use due to the reasons not attributable to the Petitioner, the COD of the instant asset may be allowed to be shifted from 20.5.2018 to the anticipated COD in 2021 and further requested to allow IDC and IEDC for the above period.

4. As regards the utilization of Asset-2, the learned counsel for the Petitioner submitted that a meeting took place with TPL on 1.1.2020, wherein load flow studies were provided to TPL to assess the requirement of Asset-2 and respond. However, TPL is yet to respond on utilization of Asset-2. She further submitted that the bays at Vadodara (GIS) Sub-station were completed on 27.8.2018 and need to be serviced. She further submitted that TPL may be directed to clear its stand on the utilization of Asset-2.

5. Learned counsel for the Petitioner suggested that a bank guarantee of ₹10.53 crore of the transmission licensee is available with TPL and suggested that the same may be ordered to be utilised for partly paying the transmission tariff of Asset-2.

6. The Commission directed the Petitioner to discuss with TPL and also to explore a viable solution for utilisation of Asset-2 and inform the Commission about the outcome within 45 days.

7. The Commission further directed the Petitioner to submit the details of the capital cost and the spread of IDC and IEDC in case of the instant assets upto COD and thereafter, by 10.7.2020, with an advance copy to the Respondents. The Commission also directed the Respondents and TPL to file their reply by 17.7.2020 and the Petitioner to file rejoinder, if any, by 27.7.2020.

8. The Commission directed the parties to comply with the above directions within the specified timeline and further observed that no extension of time shall be granted.

9. The petition shall be listed for hearing in September, 2020.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

